

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No. 447 of 1995

Monday this the 3rd day of April, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

A.G.Sukumaran,  
(LDC retired from the Income Tax Department)  
Areekara House  
PO. Kandannur,  
Via. Wadakkancherry,  
Trichur Distr-Kerala State ..... Applicant

(By Advocate Mr. K.M.V.Pandalai)

Vs.

1. Union of India, represented by  
Ministry of Finance,  
Government of India,  
New Delhi.
2. The Secretary,  
Ministry of Personnel, Public  
Grievances and Pension,  
Govt. of India, Nirvachan Sadan,  
IVth floor, Ashoka Road,  
New Delhi.
3. The Chief Commissioner of Income Tax,  
IS Press Road, Ernakulam,  
Kochi-682020.
4. Zonal Accounts Officer,  
Central Board of Direct Taxes,  
Cochin-18. .... Respondents

(By Advocate Mr. Varghese P. Thomas)

ORDER

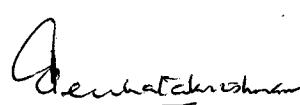
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant who retired from the service of  
the Government of India seeks a direction to treat  
the service rendered by him in the Indian Army as  
qualifying service for pension. He would submit that

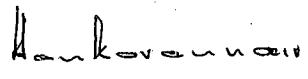
this service was so reckoned and that the authorities went back on it later. We notice that in A4 applicant has voiced the same grievances. We direct second respondent to consider A4 and pass a speaking order thereon within three months from today. Applicant may forward a copy of A4 to second respondent to expedite the process.

2. Application is disposed of with the aforesaid directions. No costs.

Dated 3rd day of April, 1995.

  
P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

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List of Annexures

Annexure-A4:- A true copy of the representation made  
by the applicant to the Secretary,  
Department of Pension & Pensioner Welfare,  
Govt. of India, New Delhi dtd. 21.3.1994.